

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

Case No. / CCP No. 117 of 1992 in OA-364/89
 Ravinder Kumar Sharma Shri O. P. Sood & M.C.Upreti
 APPLICANT (S) COUNSEL

N. N. Vohra & Ors. VERSUS
 RESPONDENT (S) COUNSEL

Date	Office Report	Orders
	<p>7.4.1992</p> <p>None present for the petitioner.</p> <p>Issue notice to the respondents returnable on 14.5.1992. Personal presence of the respondents is dispensed with for the present.</p> <p><i>TM</i></p> <p>Ca. (P. C. Jain) Member (A)</p>	<p>(V. S. Malimath) Chairman</p>
	<p>14.5.1992 — 364/89</p> <p>Present : Shri O. P. Sood, counsel for the petitioner.</p> <p>Shri Y.B.K. Sastri, Accts. Officer, on behalf of respondents.</p> <p>Now that the petitioner has received an order of appointment on 4.5.1992 and has joined duty, the learned counsel for the petitioner rightly and fairly submitted that nothing further need be done in this case. These proceedings are accordingly dropped.</p> <p><i>Malimath</i></p> <p>Ca. (P. C. Jain) Member (A)</p>	<p>(V. S. Malimath) Chairman</p>